

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2005

CC 2016/2005

(From the judgement and order dated 19/03/2004 in MACA No. 119/2004 &
CM No. 3765/2004 of The HIGH COURT OF DELHI AT N. DELHI)

RAJ BAHADUR

Petitioner(s)

VERSUS

WAHIDER & ORS.

Respondent(s)

(With I.A.1 c/delay in filing SLP

Date: 28/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr. J.P. Dhanda, Adv.

Mrs. Raj Rani Dhanda, Adv.

Mr. Vineet Dhanda, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Counsel for the petitioner submits that the petitioner would like to move the High Court for review of the judgment and seeks permission to withdraw the petition. Permission is granted. The special leave petition is dismissed as withdrawn.

(R.K. DHAWAN)

COURT MASTER

(VEERA VERMA)

COURT MASTER